

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.14/MP/2019

- Subject : Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.
- Date of Hearing : **3.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Renew Solar Power Private Limited (RSPPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Sujit Ghosh, Advocate, RSPPL
Shri Mridul Gupta, Advocate, RSPPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been remanded back to the Commission in terms of the order of the Appellate Tribunal for Electricity dated 22.9.2023 in IA No. 2080 of 2023 in Appeal No. 259 of 2022 filed by the Petitioner being aggrieved by the Commission's order dated 4.10.2019 in the matter.

2. Keeping in view the above, the Commission permitted both sides to file their respective submissions, if any, albeit limited to the scope remand within four weeks with a copy to the other side.
3. The Petition will be listed for hearing on **8.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)